



TAMIL NADU LEGISLATIVE ASSEMBLY

FIFTH ASSEMBLY- SECOND SESSION

(19th June to 30th July 1971)

RESUME

GOVERNMENT OF TAMIL NADU

SEPTEMBER 1971

**Legislative Assembly Department
Fort St. George, Madras-9**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
FIFTH ASSEMBLY- SECOND SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 19TH JUNE TO 30TH JULY 1971**

The Second Session of the Fifth Tamil Nadu Legislative Assembly which was summoned to meet on the 19th June 1971 was adjourned sine die on the 30th July 1971.

I. PROROGATION

The Second Session of the Fifth Assembly was prorogued with effect from 18th August 1971.

II. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 36 days during the period (from the 19th June to 30th July 1971) and in terms of hours, it sat for 166 hours 54 minutes.

III. CONDOLENCE RESOLUTION

On the 24th June 1971, Hon.Thiru. V.R.Nedunchezhiyan, Minister for Education and Local Administration, moved the following Condolence Resolution:-

"This House expresses its profound grief at the sad demise on 23rd June 1971 of Thiru. Sri Parkas, former Governor of Tamil Nadu from 1952 to 1956. This House conveys its deep sympathy and Condolences to his family".

The Resolution was carried nem con, all the Members stood in silence for a minute.

IV. OBITUARY REFERENCES

(i) On the 19th June 1971, the Hon. Speaker announced to the House the demise of the following persons on the dates noted against each:-

1. Thiru. T.Tangappan, Ex.M.L.A	7th May 1971
2. Thiru. G.Gomathi Sankara Dikshidar Ex.M.L.A.	24th May 1971
3. Thiru. Sarvagnana Kumara Krishna Yachendra Bahadur Varu, Ex-M.L.A.	1st June 1971
4. Thiru. G.V.Hallikeri, Chairman, Mysore Legislative Council	15th May 1971

The House stood in silence for a minute as a mark of respect to the deceased.

(ii) On the 29th June 1971, the Hon. Speaker referred to the demise of Thiru. H.B.Ari Gowder, Ex.M.L.A., on 27th June 1971. The House stood in silence for a minute as a mark of respect to the deceased.

(iii) On the 1st July 1971, the Hon. Speaker referred to the demise of Thiru. R.Rajagopalaswamy Naicker, Ex.M.L.A., on 29th June 1971. The House stood in silence for a minute as a mark of respect to the deceased.

(iv) On the 2nd July 1971, the Hon Speaker referred to the sad demise of Russia's three Soyuz-II cosmonauts on 30th June 1971, while returning to earth after completion of their mission and conveyed to the people and the Government of U.S.S.R. the deep sympathy and grief of the House. The House stood in silence for a minute as a mark of respect to the deceased.

(v) On the 7th July 1971, the Hon. Speaker referred to the demise of Thiru. K.S.Lakshmipathy, Ex.M.L.A., on 4th July 1971. The House stood in silence for a minute as mark of respect to the deceased.

(vi) On the 29th July 1971, the Deputy Speaker referred to the demise of Thiru. V.K. Palanisamy Gounder on 28th July 1971, a former Member of the Tamil Nadu Legislative Assembly and a former Deputy Chairman of the Tamil Nadu Legislative Council. The House stood in silence for a minute as a mark of respect to the deceased.

V. QUESTIONS

During the period, 575 Starred Questions and 4 Short Notice Questions were answered on the floor of the House. Answers for 84 Un-starred Questions were laid on the Table of the House.

VI. STATEMENTS MADE BY THE HON. MINISTERS.

(i) On the 16th July 1971. Hon. Thiru. P.U.Shanmugam, Minister for Food and Revenue made a statement correcting the particulars given by him during the discussion on the Demand No.3 General Sales-tax and Other Taxes and Duties-Administration.

(ii) On the 26th July 1971, Hon. Thiru. P.U.Shanmugam, Minister for Food and Revenue made a statement correcting the answer given to Question No.140, put by Thiru. S.Sangumuthu Thevar, M.L.A. on 6th July 1971.

VII. ADJOURNMENT MOTIONS.

During the period, the under mentioned notices of Motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same:-

<i>Serial Number and date</i> (1)	<i>Name of member</i> (2)	<i>Subject matter</i> (3)
1. 21 st June 1971	Thiruvallargal K.T.K.Thangamani, S.Alagarsamy and N.Marudhachalam	To discuss about the death of an eighteen-year old girl, Manjula, daughter of a Bank Employee, Thiru. Sevi Gounder in Salem, on 2nd June 1971 after four days of detention under Police Custody in Asthampatti Police Station, Salem, under suspicious and questionable circumstances.
2. 28th June 1971	Thiru. R.Ponnappa Nadar	To discuss about the police firing in Vaniambadi on the evening of the 27th June 1971
3. 30th June 1971	Thiruvallargal K.T.K. Thangamani and J.James	To discuss about the serious situation arising out of the continued refusal of the management of the Standard Motor Company to take back more than on thousand workers and the consequent threat by the workers to go on direct action from the 18th July 1971.
4. 1st July 1971	Thiruvallargal K.T.K.Thangamani and A.K.Subbiah	To discuss about the attack on women workers of Sankari Cement Factory in Salem district, resulting in serious injuries.
5. 1st July 1971	Thiruvallargal K.T.K.Thangamani, N.Marudhachalam and K.Suppu	To discuss about the situation that had arisen as a result of the police interference and lathi charge on the striking workers of the Coimbatore Chandra Mills.
6. 6th July 1971	Thiru. K.Suppu	To discuss about the serious situation in Coimbatore following the arrest of 14 Workers who are demanding the early re-opening of the closed Mills in the town area.
7. 7th July 1971	Dr.H.V.Hande	To discuss about the unrest prevailing among the Coimbatore Textile Workers who are agitating for the re-opening of the Textile Mills and the rejection of the Chief Minister's appeal for calling off the agitation by the Joint action Committee.

<i>Serial Number and date</i> (1)	<i>Name of member</i> (2)	<i>Subject matter</i> (3)
8. 9th July 1971	Dr. H.V.Hande Thiruvallargal K.T.K.Thangamani, A.Subramaniam, Tmt. T.N.Anandanayaki and Thiru K.A.Wahab	To discuss about the unrest prevailing among the workers of Madras Rubber Factory on account of the declaration of the ten week old strike as illegal.
9. 14th July 1971	Thiruvallargal K.T.K.Thangamani, Dr.H.V.Hande and M.A.Latheef	To discuss about the latest development relating to the Cauvery Water Dispute.
10.15th July 1971	Thiruvallargal R.Ponnappa Nadar, K.T.K. Thangamani and M.Surendran	To discuss about the promulgation of Prohibitory Order under section 41 of the City Police Act, banning processions, meeting etc, for a period of 14 days from the midnight of 13th July 1971 in the City.
11. 22nd July 1971	Thiruvallargal R. Ponnappa Nadar and K.T.K.Thangamani	To discuss about the lathi charge by the Police in Tiruchirappalli town on 20th July 1971, on the Taximen and consequent strike by Taximen and Auto rickshaw men.
12. 26th July 1971	Thiruvallargal A.Subramaniam, K.N.Kumarasamy and K.T.K.Thangamani	To discuss about the observation of the Estimates Committee of the Lok Sabha on the Tuticorin Port and Sethu Samudram Canal Projects.
13. 26th July 1971	Thiruvallargal K.T.K.Thangamani, K.Suppu, R.Ponnappa Nadar, Tmt.T.N.Anandanayaki, Thiru. J.James and Dr.H.V.Hande.	To discuss about the lathi charge by the police on the students of Annamalai University Campus on 23rd July 1971
14. 29th July 1971	Thiruvallargal K.T.K.Thangamani K.Suppu and S.Alagarsamy	To discuss about the arrest by police on 21st July 1971 of 105 workers of the Film Section of Hindustan Photo Films Factory at Ooty and the consequent strike by the Laboratory Employees of the factory.
15. 30th July 1971	Thiruvallargal R.Ponnappa Nadar, K.T.K.Thangamani and K.A.Wahab	To discuss about the proposed closure of the Ennore Freezing Plant on 31st July 1971 this will throw out 260 workers and cause loss of foreign exchange.

VIII. STATEMENT UNDER RULE 41 OF THE ASSEMBLY RULES

During the period 26 statements were made by the Hon. Ministers on their attention being called by the Members under Rule 41 of the Assembly Rules matters of urgent public importance as detailed below:-

<i>Serial No. and Date</i>	<i>Name of Member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject Matter</i>
(1)	(2)	(3)	(4)
1. 25th June 1971	Thiru. Durai Murugan	Hon Thiru. K.Anbzhagan, Minister for Public Health	The prevalence Eye disease in epidemic form in the city of Madras and also in some districts and the necessity to take immediate preventive measure.
2. 25th June 1971	Dr.H.V.Hande	Hon Thiru. K.Anbzhagan, Minister for Public Health	The non-availability of various brands of 'insulin', which is an essentials drug and consequent hardships caused to countless number of diabetic patients and the necessity to take immediate action in this regard.
3. 29th June 1971	Thiruvalargal K.T.K. Thangamani and P.Malaichamy	Hon.Thiru. V.R.Nedunchezhiyan, Minister for Education and Local Administration	The proposal to abolish the Senthamil College, Madurai which is an affiliate of the Madurai University and the consequent hardship to staff and students and loss of prestige to the city with 15 years of continued existence of the Institute.
4. 30th June 1971	Thiru. K.Suppu	Hon. Thiru. S.Madhavan, Minister for Industries	The resolution adopted by the working committee of the Cotton Mills Workers Union to stage a demonstration daily from 21st June to 1st July 1971, before the Coimbatore Collectorate for insisting the Government to reopen the closed textile Mills in Coimbatore district.
5. 30th June 1971	Thiru. K.N.Kumarasamy	Do	The hardship experienced by thousands of workers and their family owing to the closure of certain mills like Somasundara, Kaleswara, Panakaj Mills, etc., for many months, in Coimbatore.

<i>Serial No. and Date</i>	<i>Name of Member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject Matter</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
6. 3rd July 1971	Thiru. K.T.K.Thangamani	Hon. Thiru. S.Madhavan, Minister for Industries	The illegal action of Bhilai construction company in Ennore Thermal Boiler Construction by denying employment to 193 workers from 14th June 1971 and non-payment of salary for previous months resulting in unrest among them and hardship for workers.
7. 3rd July 1971	Thiru. K.T.K. Thangamani	Hon.Thiru. S.Madhavan, Minister for Industries	The serious situation in Madurai following the heavy lay off in Madurai Mills, Meenakshi Mills Group Mahalakshmi Mills in a concerted manner and a threat to close one shift in Meenakshi Mills causing enforced unemployment to Textile Workers and impeding production.
8. 6th July 1971	Thiru. K.M.Subramanian	Hon.Thiru. V.R.Nedunchezhiyan, Minister for Education and Local Administration	The hardship caused on account of the instruction issued by the Government to drastically cut down the admission to Teachers Training School particularly to Secondary Training Course.
9. 9th July 1971	Thiru. R.Ponnappa Nadar	Hon.Thiru .P.U.Shanmugam, Minister for Food and Revenue	The rapid rise in the prices of rice supplied through Civil Supplies Agency in the month of June 1971 in Kanyakumari district.
10. 9th July 1971	Dr. H.V.Hande	Hon. Thiru V.R.Nedunchezhiyan, Minister for Education and Local Administration	The difficulty of a large section of the students in getting admissions into Colleges and High Schools and the need to take immediate and adequate-steps to tackle this problem.

<i>Serial No. and Date</i>	<i>Name of Member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject Matter</i>
(1)	(2)	(3)	(4)
11. 10th July 1971	Thiru. R.Ponnappa Nadar	Hon. Thiru. S.J.Sadiq Pasha, Minister for Public Works	The violent sea erosion at Midalam, Vilavancode taluk Kanyakumari district on the 26th June 1971 resulting in destruction of preventive wall and consequent difficulties of the Fishermen.
12. 12th July 1971	Thiru. G.R.Edmund	Hon.Thiru. P.U.Shanmugam, Minister for Food and Revenue	The compulsory collection of payment towards I.M.S.Loan from the agriculturists of Serndha poomangalam of Tiruchendur taluk of Tirunelveli district.
13. 13th July 1971	Thiru. K.N.Kumarasamy	Hon.Thiru. V.R.Nedunchezhiyan, Minister for Education and Local Administration	The hardship experienced by the people of 250 villages of Palladam Constituency due to dearth of drinking water on account of failure of monsoon this year.
14. 16th July 1971	Thiruvalargal K.T.K.Thangamani and A.M.Raja	Hon.Thiru S.Ramachandran, Minister for Transport	The proposed strike by Taxi-drivers in Madras City on 19th July 1971 and the likely hardship to the people and the need to settle the demands of Taximen at an early date.
15. 19th July 1971	Thiru. K.Jayaraman	Hon.Thiru. S.Madhavan, Minister for Industries	The hardship experienced by thousands of handloom weavers and power loom weavers due to the increase in price of Rayon Yarn on account of the Voluntary Distribution Scheme adopted by the Central Government without implementing the Report of the Tariff Commission.

<i>Serial No. and Date</i>	<i>Name of Member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject Matter</i>
(1)	(2)	(3)	(4)
16. 20th July 1971	Thiru N.Veerasley	Hon.Thiru V.R.Nedunchezhiyan, Minister for Education and Local Administration	The alleged malpractices existing in the admission of boys and girls in the private colleges.
17. 22nd July 1971	Thiruvallargal K.T.K.Thangamani and K.Suppu	Hon.Tmt.Sathyavanimuthu Minister for Harijan Welfare	The situation arising out of the Legislation passed by Ceylon Government under plea of enforcing Sastri Agreement resulting in new impediment and harassment to one million citizens of Indian descent, mostly from Tamil Nadu and Kerala and the casual attitude of the Government of India.
18. 24th July 1971	Thiru. A.M.Raja	Hon.Thiru. A.P.Dharmalingam, Minister for Agriculture	The prevalence of certain diseases in epidemic form that has affected the coconut trees and banana plantations throughout the State.
19. 26th July 1971	Thiru. K. Kamatchi	Hon Thiru. M.Karunanidhi, Chief Minister	The hardship experienced by about 1,500 workers who are affected by the decision of the Railway Authorities to close down the Railway Carriage Manufacturing Unit at Golden Rock, Tiruchirappalli, etc.
20. 27th July 1971	Thiru. K.T.K.Thangamani	Hon Thiru. K.Anbazhagan, Minister for Public Health.	The action of the Kilpauk Hospital authorities in sending wrongfully one of the nurses to the Mental Hospital and the consequent unrest among the Hospital employees.
21. 28th July 1971	Thiru. K.Vezhavendan	Hon Thiru. N.V.Natarajan, Minister for Labour	The strike by the workers of the Madras Woodlands Hotel to realise their demands and the necessity to take necessary steps in the matter.

<i>Serial No. and Date</i>	<i>Name of Member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject Matter</i>
(1)	(2)	(3)	(4)
22. 29th July 1971	Thiruvalargal R.Ponnappa Nadar, A.Swamidas and J.James	Hon.Thiru.S.J.Sadiq Pasha, Minister for Public Works.	The boat tragedy which took place on 3rd July 1971 in the Pechiparai Lake in Kanyakumari district and the need to grant relief to the families of the deceased.
23. 29th July 1971	Thiru. K.T.K.Thangamani	Hon.Thiru. P..U.Shanmugam, Minister for Food and Revenue	The abnormal rise in the price of rice in the retail market and the consequent agitation in several places including Pollachi.
*24. 30th July 1971	Thiru J. Karunainathan	Hon.Thiru. M.Karunanidhi, Chief Minister	The hardship experienced by the residents of Coonoor, Nilgiris district due to non-availability of drinking water.
*25. 30th July 1971	Thiru. K.Suppu	Do	The alleged murder of Thiru P.S.Kandiah, a former Member of Town Panchayat, Rajapalayam and the connected incidents thereof.
*26. 30th July 1971	Thiru. K.T.K.Thangamani	Hon.Thiru. N.V.Natarajan, Minister for Labour.	The threatened direct action from 19th July 1971 including wearing black badges by the staff of Tirumani Leprosy Institute for their demands to be included in the Central Health Service.

* A motion under rule 244 of the Assembly Rules for suspension of rule 41(3) of the Assembly Rules was moved by the Hon. Leader of the House and carried for making the statements on the same day.

IX. STATEMENT UNDER RULE 82 OF THE ASSEMBLY RULES.

During the period three statements were made by the Hon. Minister under rule 82 of the Assembly Rules.

<i>Sl. No. and date on which statement was made</i> (1)	<i>Minister who made the statement</i> (2)	<i>Subject matter</i> (3)
1. 21st July 1971	Hon.Thiru.M .Karunanidhi, Chief Minister	The letter written by the Hon. Prime Minister of India on the resolution passed by the Cauvery water dispute.
2. 24th July 1971	Hon.Thiru. V.R.Nedunchezhiyan, Minister for Education and Local Administration	The appointment of a High Court Judge to inquire into the incident that occurred in Annmalai University on 23rd July 1971
3. 29th July 1971	Hon.Thiru. M.Karunanidhi, Chief Minister	The identity of the body recovered from the tank in the Annamalai University.

X. FINANCIAL BUSINESS

The Revised Budget for the year 1971-72 was presented in the Assembly by Hon.Thiru. M..Karunanidhi, Chief Minister on the 19th June 1971. The general discussion on the Budget took place for seven days from the 21st June to 26th June and on the 29th June 1971. The Hon. Chief Minister replied thereto on the 29th June 1971. Voting on demands for Grants lasted for 21 days, namely 30th June, 1st to 3rd, 5th to 7th, 9th to 10th, 14th to 17th, 19th to 24th, 26th and 27th July 1971.

Of the 1,025 cut motions, 161 cut motions were moved and they were either put and lost or by leave of the House, withdrawn.

The Appropriation Bill in regard to the above Budget was introduced on the 27th July 1971 and was considered and passed on the 28th July 1971.

XI. LEGISLATIVE BUSINESS

(i) During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Name of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing of</i>
(1)	(2)	(3)
1. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1971 (L.A. Bill No. 9 of 1971)	21st June 1971	28th June 1971
2. The Madurai City Municipal Corporation Bill 1971, (L.A. Bill No. 10/1971)	25th June 1971	28th June 1971
3. The Tamil Nadu Occupants of Kudiyuruppu (Protection from Eviction) Amendment Bill 1971 (L.A. Bill No. 11/71)	25th June 1971	28th June 1971
4. The Holidays (Stay of Execution Proceedings) Tamil Nadu Amendment Bill, 1971 (L.A. Bill No. 12/71)	29th June 1971	13th July 1971
5. The Madras City Civil Court (Amendment) Bill, 1971 (L.A. Bill No. 13/71)	29 th June 1971	12 th July 1971
6. The Tamil Nadu Industrial Establishment (National and Festival Holidays) Amendment Bill, 1971 (L.A. Bill No. 14/71)	3rd July 1971	12 th July 1971
7. The Tamil Nadu Inam Estates (Abolition and conversion into Ryotwari) Amendment Bill, 1971 (L.A. Bill No. 15/71)	6th July 1971	30th July 1971
8. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1971 (L.A. Bill No. 16/71)	7th July 1971	13th July 1971
9. The Tamil Nadu Buildings (Lease and Rent Control) Validation of Proceedings Bill, 1971 (L.A. Bill No. 17/71)	7 th July 1971	29th July 1971
10. The Tamil Nadu Urban Land Tax (Amendment) Bill, 1971 (L.A. Bill No. 18/71)	10th July 1971	13th July 1971
11. The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1971 (L.A. Bill No. 19/71)	10th July 1971	30th July 1971

<i>Name of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing of</i>
(1)	(2)	(3)
12. The Tamil Nadu Abkari (Amendment) Bill,1971 (L.A.Bill No.20/71)	10th July 1971	12th July 1971
13. The Motor Vehicles (Tamil Nadu Second Amendment) Bill,1971 (L.A. Bill No.21/71)	10th July 1971	13th July 1971
14. The Tamil Nadu Sales Tax (Surcharge) Bill, 1971 (L.A.Bill No.22/71)	12th July 1971	30th July 1971
15. The Tamil Nadu Court Fees and Suits Valuation (Amendment) Bill, 1971 (L.A.Bill No.23/71)	14th July 1971	30th July 1971
16. The Tamil Nadu Buildings (Lease and Rent Control) Second Amendment Bill,1971 (L.A.Bill No.24/71)	19th July 1971	29th July 1971
17. The Tamil Nadu Practitioners of Homoeopathy Bill,1971 (L.A.Bill No.25/71)	23rd July 1971	29th July 1971 (Referred to Joint Select Committee)
18. The Tamil Nadu Registration of Practitioners of Integrated Medicine (Amendment)Bill 1971 (L.A.Bill No.26/71)	23rd July 1971	29th July 1971
19. The Madras City Municipal Corporation and Tamil Nadu District Municipalities (Amendment and Extension of Office) Bill, 1971 (L.A.Bill No.,27/71)	24th July 1971	29th July 1971
20. The Tamil Nadu Panchayats (Amendment) Bill 1971 (L.A.Bill No.28/71)	24th July 1971	29th July 1971
21. The Tamil Nadu Town and Country Planning Bill, 1971 (L.A.Bill No.1/71 (as amended by the Joint Select Committee)	24th July 1971	29th July 1971
22. The Tamil Nadu General Sales Tax (Third Amendment)Bill 1971 (L.A.Bill No.29/71)	27th July 1971	30th July 1971
23. The Tamil Nadu Occupants of Kudiyiruppu (Conferment of Ownership) Bill,1971 (L.A.Bill No.30/71)	27th July 1971	30th July 1971
24. The Tamil Nadu Agricultural University (Amendment) Bill,1971 (L.A.Bill No.31/71)	27th July 1971	30th July 1971

<i>Name of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passing of</i>
(1)	(2)	(3)
25. The Tamil Nadu Appropriation (No.2) Bill, 1971 (L.A.Bill No.32 of 1971)	27th July 1971	28th July 1971
26. The Motor Vehicles Fleet Operators Stage Carriages (Acquisition) Bill, 1971 (L.A.Bill No.33/71)	28th July 1971
27. The Tamil Nadu Minor Inams (Abolition and conversion into Ryotwari) Amendment Bill, 1971 (L.A.Bill No.34/71)	28th July 1971	30th July 1971

(ii) The Tamil Nadu Practitioners of Homoeopathy Bill, 1971 (L.A.Bill No.25/71) introduced in the Assembly on 23rd July 1971 was referred to the Joint Select Committee on 29th July 1971. The names of Members of the Joint Select Committee are listed in Appendix-I.

(iii) Bill passed by the Assembly and returned by the Council with amendments_

The Motor Vehicles (Tamil Nadu Second Amendment) Bill, 1971 (L.A.Bill No.21 of 1971)

On 24th July 1971, Hon.Thiru. S.Ramachandran, Minister for Transport moved that the following amendments made by the Legislative Council to the above Bill as passed by the Legislative Assembly be taken into consideration.

Clause 6

(1) In Clause 6, for the expression "Section62-D" substitutes the expression "Section 62-D and 62-E".

Clause 8

(2) in clause 8,-

(a) in the marginal heading for the figures and letter "62-D" substitute the figures and letters "62-E".

(b) for section 62-D proposed to be inserted, substitute the following namely:-

"62-D, Permission to transfer to be refused in cases where the applicant holds more than ten stage carriage permits-- (I) Where the holder of stage carriage permits in excess of ten, applied to the transport authority for permission to transfer any stage carriage permit under sub-section (1) of section 59, the transport authority shall refuse such permission:

Provided that no such refusal shall be made unless the transport authority has given the applicant a reasonable opportunity of being heard.

(2) All applications for, and proceedings (whether original or by way of appeal) relating to, transfer of any stage carriage permit under sub-section (I) of section 59, sought for by a holder of stage carriage permits in excess of ten and pending before any court, transport authority or officer on the 18th June 1971, and appeal or revision, if any, arising from such pending application or proceeding shall be disposed of under sub-section (1).

"62-E. Benami transfer to be refused - Where the holder of any stage carriage permit applies for permission to transfer any stage carriage permit under sub-section (1) of Section 59, the transport authority shall refuse such permission if it appears to such authority after making such enquiry as it deems fit, that the transfer sought for is a benami transfer:

Provided that no such refusal shall be made unless the transport authority has given the applicant a reasonable opportunity of being heard.

The Motion was carried and the amendments were approved.

XII. GOVERNMENT RESOLUTIONS

On 8th July 1971, HON. THIRU M. KARUNANIDHI, Chief Minister, moved the following resolution:-

"This House views, with serious concern, the unilateral action of the Government of Mysore in proceeding with the execution of Heamavathi, Kabini, Harangi, Swarnavathi and other reservoir projects on the tributaries of the Cauvery in Mysore, in flagrant violation of all the provisions of the agreements of 1892 and 1924 between Tamil Nadu and Mysore and without proper prior intimation of project details to and prior concurrence of the Government of Tamil Nadu and without the prior approval of the Government of India much to the detriment of our national Solidarity.

This House, being aware that even though the Government of Tamil Nadu had, in the face of the serious threat posed to the lower riparian irrigation interests of this State, requested the Government of India, as early as February, 1970, to refer the Cauvery dispute to a Tribunal, duly constituted under the Inter State Water Disputes Act, 1956, expresses its deep regret over the inordinate delay on the part of the Government of India in taking a timely decision on this vital matter, adversely affecting the age-old prescriptive irrigation rights of Tamil Nadu.

This House very much apprehends that any, further, delay on the part of the Government of India would have the unfortunate and undesirable effect of helping the Government of Mysore to go ahead and complete the projects, thereby, placing the immemorial, irrigation interests of Tamil Nadu in serious jeopardy.

This House, under all these grave circumstances, urges the Government of India to render justice by constituting a Tribunal under the Inter-State Water Disputes Act, 1956 and referring the Cauvery dispute thereto; in the interests of all the parties concerned, for adjudication as already requested by the Tamil Nadu Government and instruct the Government of Mysore not to proceed with the projects, unilaterally taken on hand till the Tribunal examines and gives its decision on the dispute."

The Hon.Chief Minister initiated the discussion and 10 members took part therein. The Hon.Chief Minister replied there to and the resolution was passed nem con.

Tamil Version of the above Resolution is given below:-

தமிழ்நாடு, மைசூர் அரசுகளுக்கிடையே 1892, 1924-ஆம் ஆண்டுகளில் கையெழுத்தான ஒப்பந்தங்களின் விதிகள் அனைத்தையும் மீறி மைசூரில் ஊழலாவதி, கபினி, உறாங்கி, சொர்ணவதி, அணைத்திட்டங்களையும் வேறு சில முக்கிய அணைத்திட்டங்களையும் அவைகளுக்கான திட்ட விவரங்களைப் பற்றித் தமிழ்நாடு அரசுக்கு மைசூர் அரசு முறைப்படி முன்னதாக அறிவித்து, தமிழ்நாடு அரசின் முன் ஒப்புதல் பெறாமலும், இந்திய அரசின் அனுமதியை முன்கூட்டி பெற்றுக் கொள்ளாமலும், இதனால் இந்திய ஒருமைப்பாட்டுக்கு ஊறு நேரிடுவது பற்றிப் பொருட்படுத்தாமலும் தன் போக்கில் நிறைவேற்றி வருவது குறித்து இப்பேரவை தனது ஆழ்ந்த கவலையைத் தெரிவித்துக் கொள்கிறது.

காவிரி ஆற்றின் கீழ்ப் பகுதிகளில் உள்ள உழவர் பெருமக்களின் பாசன உரிமைகளுக்கு ஏற்பட்டுள்ள பேராபத்தைக் கருதி, 1956-ம் ஆண்டு மாநிலங்களுக்கிடையிலான நீர்த் தகராறுகள் சட்டத்தின் கீழ் முறையாக அமைக்கப்பட்ட நடுவர் மன்றம் ஒன்றிற்குக் காவிரி நீர்த் தகராறைத் தீர்ப்புக்கு விடுமாறு தமிழ்நாடு அரசு 1970 பிப்ரவரித் திங்களிலேயே இந்திய அரசைக் கேட்டுக் கொண்டிருந்தும் கூட, தமிழ் நாட்டிற்குத் தொன்றுதொட்டு ஏற்பட்டு வந்துள்ள பரம்பரைப் பாசன உரிமைகள் பாதிக்கப்படும் வகையில் இந்திய அரசு தமிழ்நாட்டின் வாழ்வுக்கு மிகவும் இன்றியமையாத இப் பிரச்சினை குறித்து உறுதியான நடவடிக்கை எடுக்காமல் அளவு கடந்து காலதாமதம் செய்து வருவதை கண்டு இம்மன்றம் தனது ஆழ்ந்த வருத்தத்தைத் தெரிவித்துக்கொள்கிறது.

இதில் இந்திய அரசு மேலும் காலந் தாழ்த்தினால், மைசூர் அரசு தனது திட்டங்களை விரைவுப்படுத்தி அவற்றைக் கட்டி முடிக்கும் விரும்பத்தகாத விபரீதநிலை உருவாவதற்கே அது வழிகோலுமென்றும், அதனால் பன்னெடுங்காலமாக தமிழ்நாடு அனுபவித்து வந்த பாசன உரிமைகள் பறிபோய்விடும் என்றும் இப்பேரவை பெரிதும் அஞ்சுகிறது.

வேதனைமிக்க இத்தகைய சூழ்நிலையில், இந்திய அரசு 1956-ஆம் ஆண்டு மாநிலங்களுக்கிடையேயான நீர்த்தகராறுகள் சட்டத்தின்கீழ் நடுவர் மன்றம் ஒன்றை அமைத்து, இத்தகராறுகளுக்குத் தொடர்புள்ள தரப்பினர் அனைவருடைய நலன்களையும் கருதித் தமிழக அரசு ஏற்கனவே கேட்டுக்கொண்டுள்ளபடி காவிரி நீர்த்தகராறை அம்மன்றத்தின் தீர்ப்பிற்கு விட்டு நியாயம் வழங்குமாறும், நடுவர் மன்றம் இத்தகராறு குறித்து ஆய்ந்து முடிவு செய்து தனது தீர்ப்பை அளிக்கும் வகையில் மைசூர் அரசு தன் திட்டங்களைத் தொடர்ந்து நிறைவேற்றக் கூடாதென அதற்குக் கட்டளையிடுமாறும், இந்திய அரசை இப்பேரவை வலியுறுத்துகிறது".

XIII. GOVERNMENT MOTIONS

(I) On 2nd July 1971, Hon.Thiru. A.P.DHARMALINGAM, Minister for Agriculture, moved the following motion:-

"That in pursuance of clause (h) under the heading ' Clause -II,. Other Members' of sub- section (2) of section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971), this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect one Member to the Board of Management of the Tamil Nadu Agricultural University".

The motion was put and carried.

The Hon.Speaker announced to the House on 10th July 1971, that Thiru. Kovai Chezhan had been duly elected to the Board of Management of the Tamil Nadu Agricultural University.

(2) On 9th July 1971 Hon. THIRU. A.P.DHARMALINGAM, Minister for Agriculture, moved the following motion:-

"Whereas the following Members:-

1. Thiru. C.Krishnamoorthy, M.L.A.,
2. Thiru. S.J.Ramaswami, M.L.A.
3. Thiru. P.G.Karuthiruman, M.L.A.

were elected by the Legislative Assembly under Clause (f) of sub-section (2) of section 8 of the Tamil Nadu Land improvement Schemes Act, 1959 (Tamil Nadu Act 31 of 1959), as members of the Tamil Nadu Land Improvement Board to fill the vacancies in the office of the Members of the Board reconstituted by the Government in their order Ms.No.438, Agriculture, dated the 21st February 1968;

And whereas the term of office of the members referred to in Clause (f) of sub section (2) of the said section expired on 5th January 1971 due to the dissolution of the Legislative Assembly on 5th January 1971;

Now, therefore, in pursuance of Clause (f) of sub-section (2) of section 8 of the Tamil Nadu Land Improvement Schemes Act, 1959 (Tamil Nadu Act 31 of 1959) this House do proceed on a date to be fixed by the Hon'ble Speaker, to elect three members of the Legislative Assembly to the Members of the said Board.

The above motion was put and carried.

On the 16th July 1971 the Hon Speaker announced that the following three members have been duly elected to the Tamil Nadu Land Improvement Board:-

1. Thiru. N.Rajangam
2. Thiru. N.Kittappa
3. Thiru. A.K.Subbiah

(3) On 10th July 1971, Hon.Thiru. V.R.NEDUNCHEZHIAN, Minister for Education and Local Administration moved the following motion relating to the change in the order of taking up Demands for Grants:-

Demand No.25 - Welfare of the Scheduled Tribes and Castes.	To be taken up on 26th July 1971 instead of 14th July 1971.
Demand No.3 - General Sales Tax and Other Taxes and Duties— Administrations.	To be taken up on 14th July 1971 instead of 26th July 1971.

Demand No. 34 -- Stationery and Printing ..	
Demand No. 5 -- Registration Department ..	
and	
Demand No. 24-- Labour including Factories.	To be taken up on 22 nd July 1971

The motion was put and carried.

4) Hon Thiru. V.R.Nedunchezian, Minister for Education and Local Administration moved the following motion on 13th July 1971:-

“That the following draft of an amendment proposed to be made by the Governor of Tamil Nadu under section 347 (3) of the Madras City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919) altering Schedule IV to the said Act be approved.

Draft Amendment

In Schedule IV to the Madras City Municipal Corporation Act, 1919, (Tamil Nadu Act IV of 1919) in rule 8, in the table under the second proviso, classes VIII and IX and the entries relating thereto shall be omitted.”

The motion was put and carried.

(5) On the same day. Hon Thiru. A.P.Dharmalingam, Minister for Agriculture, moved the following motion.

“That the following draft rules to be issued by the State Government under section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923), amending rule 1, 3 (i) and 10 (ii) of the Madras Cotton Transport Rules, 1950 be approved as required by section 8 of the said Act.

Draft Notification

In exercise of the powers conferred by section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923), the Governor of Tamil Nadu hereby makes the following amendments to the Madras Cotton Transport Rules, 1950 the same having been approved by Resolutions of both Houses of the Legislature as required by Section 8 of the said Act.

Amendment

In the said rule—

(1) in rule 1, for the word “mounds” in the second sentence the word “quintals” shall be substituted.

(2) in sub-rule (i) of rule 3, after clause (b), the following clause shall be added, namely:-

“(c) of cotton seeds to cotton seed oil mills for seed crushing”

(3) in sub-rule (ii) of rule 10, for items (a) to (d) and the entries relating thereto, the followings shall be substituted, namely:-

- “(a) Seed Cotton (Kapas) Re.0.30 paise per quintal or part thereof.
- (b) Lint (loose or pressed) Re.0.65 paise per quintal or part thereof.
- © Cotton seed Re.0.30 paise per quintal or part thereof.
- (d) Cotton waste Re.0.65 paise per quintal or part thereof.

The motion was put and carried.

(6) Hon.Thiru. P.U.Shanmugam, Minister for Food and Revenue, moved the following motion on 26th July 1971.:-

“That the concurrence of the Legislative Council be obtained for setting up a Joint Committee of both the Houses consisting of 24 members (16 members for the Legislative Assembly and 8 members from the Legislative Council, to advise the Minister in charge of Revenue in examining the nature and scope of deletion or

Modification of exemptions contained in the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961, and that the following members of this Houses be selected to serve on such a Joint Committee:-

- Thiru. R.Ponnappa Nadar
- Thiru. S.Alagasamy
- Thiru. A.R.Perumal
- Thiru. M.A.Latheef
- Thiru. D.S.A Sivaprakasam
- Thiru. M.Marimuthu
- Thiru. E.S.Thyagarajan
- Thiru. Durai Govindarasan
- Thiru. P.S.Manian
- Thiru. P.Soundarapandian
- Thiru. P. Pon Chockalingam
- Thiru. V.Palanivel
- Thiru. A.P.,Shanmugamsundaram
- Thiru. A.Parandhaman
- Thiru. A.Velladurai
- Thiru. K.Kalimuthu

The above motion was put and carried.

The Hon. Speaker nominated the Hon. Minister for Food and Revenue, as a member of the above Committee.

(7) On the same day, Hon. Thiru. P.U. Shanmugam, Minister for Food and Revenue, moved the following motion:-

“That the following amendment to the Madras Land Reforms (Disposal of Surplus Land) Rules,1965 published with Revenue Department Notification S.R.O.No.A.1240 of 1965, dated the 25th November 1965, at pages 1284-1296 of part V of the Fort St. George Gazette, dated the 1st December 1965, as subsequently amended which it is proposed to issue under sub-section (1) of section 94 of the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act,1961 (Tamil Nadu Act 58 of 1961), be approved as required by the proviso to the said sub-section.

Draft Amendments

In the said rules--

(1) in rule 1, for the expression “Madras Land Reforms (Disposal of Surplus Land) Rules,1965” the expression “Tamil Nadu Land Reforms (Disposal of Surplus Land) Rules, 1965” shall be substituted.

(2) in sub-rule (a) of rule 2, for the expression

”Madras Land Reforms (Fixation of Ceiling on Land) Act,1961 (Madras Act 58 of 1961)” the expression “:Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 (Tamil Nadu Act 58 of 1961)” shall be substituted;

(3) for clause (iii) of sub-rule (1) of rule 5, the following shall be substituted, namely:-

“A person who is or who has been a member of the Armed Forces, included persons who have served in the Indian National Army and members of the arms forces who retired or were disbanded before the 26th January 1950”.

(4) in sub-rule (vi) of rule 9 for the expression “Madras Revenue Recovery Act, 1864” the expression “Tamil Nadu Revenue Recovery Act, 1864” shall be substituted;

(5) in Forms, A,B,C.& D for the expression “Madras Land Reforms (Disposal of Surplus Land) Rules ,1965” the expression “Tamil Nadu Land Reforms (Disposal of Surplus Land) Rules 1965” shall be substituted;

(6) in Forms E and F for the expression “Madras Land Reforms (Disposal of Surplus Land) Rules 1965”and Shri”, the expression “Tamil Nadu Land Reforms (Disposal of Surplus Land) Rules 1965” and “Thiru” respectively shall be substituted”.

The motion was put and carried.

(8) On the 29th July 1971,. Hon Thiru. V.R.Nedunchezian, Minister for Education and Local Administration,. Moved that items 11 and 12 under Government Bills,. Be taken up after item 5 of the Agenda.

The motion was put and carried.

(9) On the 30th July 1971, Hon.Thiru. V.R.Nedunchezian, Minister for Education and Local Administration, moved that the rule 41 (3) of the Tamil Nadu Legislative Assembly Rules be suspended.

The motion was put and carried.

(10) On the same day Hon.Thiru. S.Ramachandran, Minister for Transport moved the following motion:-

“That the following draft of a rule to be issued by the State Government under sub-section (1) of section 17 of the Tamil Nadu Motor Vehicles Taxation Act, 1931 (Tamil Nadu Act III of 1931) amending Schedules II and III to the said Act, be approved as required by sub-section (3) of the said section”.

XIV. PRIVILEGE MATTERS

- (1) On the 1st July 1971, Thiru. S.Kandappan, raised a matter of privilege against Thirumathi. T.N.Anandanayaki for having deliberately made a wrong statement with a view to mislead the House on 30th June 1971 in the course of her speech on Industries Demand in which she alleged that the police have resorted to firing at the Cement Factory in Sankaridrug, whereas in fact there was no such Police firing.

The Hon.Speaker after hearing Thirumathi. T.N.Anandanayaki, held on there was prima facie case of breach of privilege but in view of the statement made by the member that she had no mala fide intention; the matter may be treated as closed.

- (2) In the matter of privilege raised by Thiru. K.T.K.Thangamani, M.L.A. as regards the publication of the expunged portions of the Assembly proceedings, dated 12th July 1971 by the “Indian Express”, the Hon. Speaker gave a warning to the press particularly to the “Indian Express” and dropped the matter.
- (3) On the same day the Hon. Speaker withheld his consent to Thiru. K.T.K.Thangamani, Dr.H.V.Hande and Thiru. M.A.Latheef to raise adjournment motions in regard to the latest developments relating to the Cauvery Water Dispute. In the course of his explanatory statement on these adjournment motions, the Hon. Chief Minister referred to certain words and expressions said to have been used by Thiru. N.Sivappa, a member of the Lok Sabha, in the course of his speech on a “call attention” notice on the Resolution passed by the Tamil Nadu Legislative Assembly that the Centre should refer the Cauvery Water Dispute to a Tribunal and said that the words and expressions “Hulla-gulla” and gullatta” said to have been used by the said Hon. Member were derogatory to the dignity of the House and appealed to the Hon.Speaker, as a guardian and custodian of the rights, privileges and dignity of the House to take appropriate action in the matter so as to maintain and uphold dignity of the House.

The Hon. Speaker observed that these words and expressions said to have been used by Thiru. N.Sivappa as reported affected the dignity of the House and prima facie constituted breach of privilege. In accordance with the established procedure and practice in regard to a complaint of a breach of privilege by a Member of one House against a Member of another House., he would refer the matter to the Hon. Speaker of the Lok Sabha for appropriate action.

XV. ELECTION TO THE SENATE OF THE MADURAI UNIVERSITY

On the 30th June 1971, the Hon. Speaker announced to the House that Thiruvalargal V.Malaikannan, K.M.Kathirvan, and C. Kaverimaniyam were duly elected to the Senate of the Madurai University to fill the casual vacancies lasting up to 22nd August 1972 with reference to his announcement made by him on 23rd June 1971.

XVI. ELECTION TO THE SENATE OF THE MADRAS UNIVERSITY

On 3rd July 1971, the Hon.Speaker announced to the House that Thirumathi T.N.Anandanayaki, Thiruvalargal. Durai Murugan, N. Ganapathy and Munu Adhi were duly elected to the Senate of the Madras University to fill the casual vacancies lasting upto 21st March 1973 with reference to his announcement made on 26th June 1971.

XVII. INDIRECT ELECTIONS-BYE ELECTIONS

Rajya Sabha (Council of States)

Thiru. M Kamalanathan was duly elected by the elected members of the Tamil Nadu Legislative Assembly on 26th July 1971 to fill the vacancy caused in that House by the demise of Thiru. G.P.Somasundraram..

Tamil Nadu Legislative Council

Thiru. Kattoor Gopal was duly elected by the members of the Tamil Nadu Legislative Assembly on 19th August 1971 to fill the vacancy caused in that House by the resignation of Thiru. S.Raghavanandam.

XVIII. PRESENTATION OF REPORTS OF COMMITTEES.

The following Reports were presented to the House on the dates noted against each:-

<i>Report</i>	<i>Date of Presentation</i>
1. First Report (Fifth Assembly) of the Committee on Subordinate Legislation	10 th July 1971
2. Second Report (Fifth Assembly) of the Committee on Subordinate Legislation	14 th July 1971
3. First Report (Fifth Assembly) of the Committee on Government Assurance	Do
4. Report of the Committee on Public Accounts on the Excesses over voted Grants and charged Appropriations for the year 1968-69	15 th July 1971
5. The Report of Committee on Estimates on the action taken by the Government on the recommendations of the Committee contained in the Report on High ways and Rural Works	19 th July 1971
6. The Report of the Committee on Estimates on the action taken by the Government on the recommendations of the Committee contained in the Report on Khadi and Village Industries	21 st July 1971
7. The Report of the Joint Select Committee on the Tamil Nadu Town and Country Planning Bill,1971 (L.A.Bill No.1 of 1971)	26 th July 1971
8. The Report of the Committee on Public Accounts on the Accounts of the State of Tamil Nadu	26 th July 1971
9. The Report of the Committee on Estimates on Industrial Development.	30 th July 1971

XIX. FELICITATIONS

On the 24th July 1971, the Hon. Speaker offered felicitation on behalf of the House and of his own to the Chief Minister, Hon. Thiru. M. Karunanidhi, on the conferment on him of the Honorary Degree of Doctor of Letters by the Annamalai University.

XX. RETURN OF ASSETS OF MEMBERS

During the period, the Return of Assets of the Hon. Speaker, Three Hon. Ministers and 24 Members for the period ending 31st March 1971 were placed on the Table of the House on 30th July 1971.

XXI. PAPERS PLACED ON THE TABLE

During the period 392 papers were placed on the Table of the House, details which are given below:-

A. Statutory Rules and Orders.	187
B. Reports, Notifications and other Papers	205

	392

C.D. NATARAJAN,
Secretary.

APPENDIX**NAMES OF MEMBERS OF THE JOINT SELECT COMMITTEE ON THE TAMIL
NADU PRACTITIONERS HOMOEOPATHY BILL, 1971
(L.A.BILL NO. 25 OF 1971)**

1. Hon. Thiru. K.Anbazhagan (Chairman)
2. Hon. Thirumathi. Sathyavanimuthu
3. Thiru. G.R.Edmund
4. Dr. H.V.Hande
5. Thirumathi. Jothi Venkatachalam
6. Thiru. Manali C.Kandasamy
7. Thiru. P.Malaichamy
8. Thiru. A.M.Mohideen
9. Thiru. S.Murugaiyan
10. Thiru. P.Muthusamy
11. Thiru. A.Subramaniam
12. Thiru. A.Swamidhas
13. Thiru. N.,.Veerassamy
14. Thiru. Pulavar O.Arivudai Nami
15. Thiru. E.M.Hanifa
16. Thiru. S.V.Lakshmanan
17. Thiru. K.Rajaram,
18. Thiru. G.Swaminathan
19. Thiru. V.Venga
